

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13021/2011

(From the judgement and order dated 16/12/2010 in CMWP No.
65358/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

WINDSOR PARK R. W.A.

Petitioner(s)

VERSUS

VICE CHAIRMAN, GDA AND ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim relief and office report)

Date: 12/05/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM
HON'BLE MR. JUSTICE R.M. LODHA

For Petitioner(s) Dr. Rajeev Dhawan, Sr. Adv.
Mr. Santosh Mishra, Adv.

For Respondent(s) Mr. Devesh Kumar, Adv.
Mrs. Reena Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue notice.

Mrs. Reena Singh, advocate accepts notice on behalf of respondent No.1.

During the pendency of this Special Leave Petition, the Gaziabad Development Authority-respondent No. 1 shall not allow any further compounding of the construction made by respondent No. 5.

(Pardeep Kumar) (S.S.R. Krishna)
Court Master Court Master